

(b) In the past few years, the construction of bio-gas plants has been as under:—

Year	No. of plant
1974-75	10710
1975-76	14322
1976-77	14228
1977-78	16261
1978-79	14756
1979-80	15506

(c) and (d). Yes, Sir. The proposed project on Bio-Gas Development is intended to be an attempt for setting up of larger number of bio-gas plants in the country.

दिल्ली में दुकानों/स्टालों का आवंटन

1123. श्री निहाल सिंह : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली नगर पालिका, दिल्ली नगर निगम और दिल्ली विकास प्राधिकरण ने 1978 से 15 जुलाई, 1981 तक की अवधि में कितने मकान, दुकान और स्टाल आवंटित किए ; और

(ख) उन भूतपूर्व सैनिक के नाम, पदनाम और उनकी सेवा निवृत्ति की तिथियां क्या है जिन्हें उनका आवंटन किया गया ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह): (क) और (ख) यह सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

Levy sugar

1124. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the consumption and quota of levy sugar allotted by the Central Government each State from various sugar factories from January to June, 1981 (month-wise);

(b) whether most of the State Governments have not been lifting their regular monthly levy sugar quota from April to July, 1981 if so, which are the States and the quantity of levy sugar lifted by each State against their allotment (month-wise);

(c) whether some States particularly Rajasthan and Madhya Pradesh have appointed private agencies as their Transporting Agents to lift levy sugar from sugar mills to State;

(d) whether these private agencies have been lifting sugar levy quota after two or three months; if so, the reasons therefor;

(e) what action Government have taken in this regard; and

(f) the steps Government have taken to check blackmarketing in the supply of levy sugar and to ensure its availability immediately to the fair price shops for supply to the consumers?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) A statement showing the monthly levy sugar quotas of the States for supply by the factories is attached. Actual consumption figures are not available.

(b) In respect of 12 States and Union Territories, namely, Assam, Bihar, Madhya Pradesh, Meghalaya, Mizoram, Orissa West Bengal, Chandigarh (U.T.) Delhi, Jammu and

Kashmir, Arunachal Pradesh and Andamans, the lifting of levy sugar from the sugar factories is arranged by the Food Corporation of India. The remaining 19 States/Union Territories arrange the lifting of levy sugar themselves. Figures of month-wise lifting from factories by each of these States against their monthly quotas are not available. However, as against the total allocation of 26.90 lakh tonnes of levy sugar made to them during the period from mid-December, 1979 to July, 1981, the quantity lifted by them was about 26.80 lakh tonnes during the same period, leaving an unlifted balance of only about 10,000 tonnes.

(c) to (e). The Rajasthan Government have appointed private agencies as transport agents to lift levy sugar but have denied that the sugar quota

is lifted by them after two or three months. The position in respect of the other States is being ascertained from the respective State Governments.

(f) The steps taken by Government are, (i) impressing upon the State Governments the need for a strict enforcement of the stock holding limits fixed for sugar dealers and of other statutory control measures to check speculative hoarding, black-marketeering, profiteering and smuggling of sugar; (ii) stream-lining of the arrangements for lifting and proper distribution of levy sugar to plug all loopholes and eliminate chances of hoarding, etc.; and (iii) tightening of the existing procedures regulating the inter-State movement of sugar on trade account.

Statement

Statement showing State-wise monthly levy sugar quotas of the States

S. No.	State/Union Territory	Monthly levy sugar quota
1	2	3
1	Andhra Pradesh	20882
2	Assam	7541
3	Mizoram	171
4	Bihar	26929
5	Gujarat	14031
6	Haryana	4916
7	Himachal Pradesh	1588
8	Jammu & Kashmir	2250
9	Kerala	10495
10	Madhya Pradesh	20825
11	Maharashtra	24743
12	Karnataka	14215
13	Nagaland	140
14	Orissa	10723
15	Punjab	6564
16	Rajasthan	12757

1	2	3
17	Tamil Nadu	19783
18	Uttar Pradesh	41761
19	West Bengal	21994
20	Andaman & Nicobar	190
21	Chandigarh	243
22	Dadra & Nagar Haveli	36
23	Delhi	5304
24	Goa, Daman & Diu	470
25	Lakshdwcep	65
26	Manipur	524
27	Meghalaya	493
28	Arunachal Pradesh	228
29	Pondicherry	230
30	Tripura	759
31	Sikkim	107 5
	Total	271157 5

Pilferage of grains

1127. SHRI HARINATH MISHRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that there is large scale pilferage of grain in the godowns of FCI (Food Corporation of India);

(b) if so, the cases detected during 1981-82;

(c) whether Government propose to institute an inquiry into working of FCI; and

(d) if not, the reasons and justification thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). Occasional cases of pilferage, theft etc., of foodgrains from the godowns of the Food Corporation of India have been reported which, considering the vast storage

net-work, may not be large. According to the reports received at the Headquarters of the Food Corporation of India six cases of theft/pilferage of foodgrains worth about Rs. 19,685/- were detected during April, 1981 to June, 1981 in the godowns of the Corporation all over the country.

(c) and (d). The Government and the management of the Corporation keep the working of the Corporation under constant review in order to bring about improvements. The Committee on Public Undertakings of the Parliament has also examined its functioning during this year. No further Inquiry seems necessary.

Home delivery system by DMS

1128. SHRI SANAT KUMAR MANDAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Home Delivery System has been recently modified by